

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

RA NO.61/92 IN
OA No. 2397/90

Date of order: 27.2.92

SHRI GIRISH KUMAR

...APPLICANT

VERSUS

UNION OF INDIA & OTHERS

...RESPONDENTS

CORAM:-

THE HON'BLE MR. T.S. OBEROI, MEMBER (J)

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

O R D E R

In this Review Application No.61/92 the applicant is seeking review of our judgement dated 6.1.1992 in OA No.2397/90.

The scope of the review is very limited in terms of Order XLVII of Code of Civil Procedure. It cannot be used as a vehicle for re-arguing the case on the grounds already adduced in the O.A. and on supplemental grounds which were available to the applicant had he exercised due diligence but not agitated earlier.

In the circumstances of the case, the present Review Application does not fall within the purview of Order XLVII of Code of Civil Procedure and is not maintainable. Accordingly the Review Application is rejected.

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER(A)

T.S. Oberoi
27.2.92
(T.S. OBEROI)
MEMBER(J)